चाहिये। नियमों में ढील कर के लागू कर दिया जाए जिससे जिन शैड्यूल्ड ट्राइब्स के लिए सरकार ने संस्तुति दे रखी है उनको भी सुविधाएं प्राप्त हो जाएं।

श्री भंवर लाल पंवार (राजस्थान): श्रीमन् मैं एक मिनट बोलना चाहता हूं। सरकार पिछड़ों को आगे लाने के लिए प्रतिबद्ध है और अटूट विश्वास है, इस बात को हम स्वीकार करते हैं लेकिन माननीय मंत्री महोदय ने जिन नियमों को पढ़ कर सुनाया वह नियम उनके लिए बाधक हैं। ऐसी अन्य जातियों का राज्य सरकारों द्वारा प्रस्ताव दिये जाने के बाद भी नहीं हो पा रहा है। मैं माननीय मंत्री महोदय से केवल इतना ही निवेदन करना चाहता हूं कि 44 साल के पश्चात् भी जो व्यक्ति सरकार के द्वारा इतना प्रोत्साहन देने के बाद आगे नहीं आ पाए तो क्या उन नियमों में संशोधन कर के ऐसे पिछडों को आगे लाने के लिए कार्यवाही करेंगे।

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर): आपकी बात मंत्री जी ने सुन ली है (व्यवधान) मंत्री जी ने अपने उत्तर में कह दिया है। क्या आप कुछ कहना चाहेंगे?

श्री सीता राम केसरी: मैं पहले कह चुका हूं।

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर): सारी बातें वह कह चुके हैं। उन्होंने आश्वासन दिया है आप इनके आश्वासन को मानिये।

Now, the question is:

"That the Bill be passed."

The motion was adopted.

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर): सदन के सामने मैं यह ला दूं कि हमारे मंत्री जी का इस सदन में यह मेडन बिल था। मंत्री जी को हम शुभकामनायें देते हैं। इस तरह से समाज के वर्गों की सहायता के लिये बिल लाइये और ऐसे काम करते रहिये। (व्यवधान)

श्री आर० एस० नायक: वह पूरा नहीं हुआ। अधूरा रहा है (व्यवधान)

STATEMENT(S) BY MINISTER(S)—RAIL ACCIDENT AT SONIK STATION OF LUCKNOW DIVISION ON 4-8-1991

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): Sir, With profound regret, I apprise the House of an unfortunate accident involving 1144 Chhapra-Gwalior Mail and a Military Special that occurred at Sonik station on the Kanpur-Lucknow Broad Gauge Single Line Section of Northern Railway at about 8.00 hours on 4.8.1991.

The Military Special from Kanpur was received on the Loop Line at Sonik Station at about 07.55 hours and shortly thereafter 1144 Chhapra-Gwalior Mail from the opposite direction came on to the occupied line and collided head-on with the Military Special resulting in the derailment of the train engine and three wagons next to the engine of the Military Special and the first two coaches of 1144 Chhapra-Gwalior Mail. *Prima-facie,* the collision occurred due to the driver of 1144 Chhapra-Gwalior Mail, overshooting the reception signals. As a result of the accident, 9 person lost their lives and 28 persons sustained injuries.

Immediately on receipt of information about the accident, the Divisional Railway Manager, Lucknow, along with a medical team and divisional officers rushed to the site by road. Medical Vans from Lucknow and Kanpur with doctors were also rushed to the site. The General Manager, Northern Railway alongwith heads of departments also proceeded to the site to oversee the resoue and relief arrangements.

I proceeded to the site by a Special Air Force plane at 12.30 hours alongwith senior officers of the Railway Board and Northern Railway. I visited the injured who were admitted in the hospitals at Unnao and Lucknow.

[Shri Mallikarjun]

Ex-gratia payment to the next of kin of the dead and the injured who have been identified is being arranged. In this case, the amount of *ex-gratia* has been doubled to Rs. 10,000/- for the dead, Rs. 2,000/- for grievous injury and Rs. 5000/- for simple injury. Compensation admissible to the next of kin of the unfortunate victims will be awarded by the Railway Claims Tribunal. The amount of compensation payable in the case of death and total disability is Rs. 2,00,000/-. For other injuries, the amount varies from Rs. 16,000/- to Rs. 1,80,000/-. I am, however, painfully aware that no amount of money can compensate for the immense *suffering* caused.

The Commissioner of Railway Safely, Northern Circle, who also visited the site of accident will hold a Statutory Inquiry into this accident. It will commence on 7th August, 1991.

We are deeply disturbed by this sad and tragic accident. The Staff responsible for causing it will be severely dealt with. Four Railway staff including the driver of 1144 Chhapra-Gwalior Mail have been placed under suspension. A country-wide drive has also been ordered to monitor critical aspects of working, particularly, the performance of the staff involved in train running and train passing duties.

Shri C. K. Jaffer Smarief, all railway workers and I extend our heartfelt condolences to the relatives of the persons who lost their lives in this unfortunates accident and sincere sympathies to the injured.

I trust the House will join me in extending heartfelt condolences to the bereaved families.

3.00 P.M.

SHRI M. A. BABY (Kerala): Thank you, Mr. Vice-Chairman, Sir, for having permitted me to seek clarifications.

At the outset, I am forced to express my very serious disagreement with the approach of the Ministry towards such accidents. I do not want to repeat the customary demand for the resignation of the concerned Minister, taking moral responsibility for such a grave accident.

SHRI SATYA PRAKASH MALVIYA (Uttar Pradesh): Because you know that he is not going to concede to your demand.

SHRI M. A. BABY: Gone are the days when outstanding politicians like the late Lal Bahadur Shastri took the responsibility for similar unfortunate accidents and resigned. The main points I would like to underline is that a sense of responsibility and a sense of accountability is missing in our society. Before I seek clarifications relating to this particular accident, I am reminded of a tragedy of far greater proportions which occurred in my home State, Kerala, to be exact, at Perumon, some years ago. What happened after that accident? The customary enquiry was conducted and the first finding of that enquiry that that particular accident occured due to a tornado. Without any hesitation or compassion or feeling of shame the authorities came out with that position. When there was public outcry against such callous and lousy dealing of such a major accident, the authorities had to retract and take a position that an Expert Committee would go into the findings of that particular Inquiry Commission which stated that the accident occurred during to tornado. Nobody knows how that train accident took place. During this session of Parliament I put a question, what was the finding, due to what reason that accident actually took place? The reply was, "We are not in a position to ascertain how that accident took place."

So, my first point is that if the authorities took such major manmade tragedies so casually, I do not think we would be in a position to minimise, if it is not possible to totally eliminate, such kind of accidents. Therefore, Sir, I want an assurance from the hon. Minister that an entirely different approach would be followed, with total sincerity the Government will try to locate the real reason for this kind of train tragedy. I have a Status Paper published by the Indian Railways

regarding accidents. There also some statistics gimmicks have been played. They have shown certain percentages and said that percentage-wise there is a tendency of accident and casualty coming down, but if you go by the absolute numbers, you find that the number of people killed, the number of passengers injured, all these are going up.

Now we know that the Railways are going ahead with privatisation of new sections. We already know that track maintenance is handed over to private hands. I want to know whether this is also contributing to accidents at different levels Similarly, Sir, when we speak about people killed in train accident, one should also understand whether this kind of accidents take place due to the failure of the authorities responsible for renewal of tracks, renewal of bogies and railway engines. Engines and bogies which should have been condemned and abandoned long ago are still being used by the Indian Railways. I want to know, what is the percentage of out-dated engines and bogies which are still being used by the Indian Railways

Sir, in this particular *suo motu* statement the Minister states that *prima facie* finding states that this accident is due to the negligence of the railway engine driver. I do not want to draw any conclusion. That is also possible, but to put in the responsibility immediately on the driver would help us or not, I am not very sure about it.

In the Indian Railways the 8-hour work pattern has not yet been implemented. In 1970s, we know, there had been a very strong agitation by railway workers and one of the demands was reduction of working hours to 8. It is a matter of shame that we have not been in a position to implement this in our Indian Railways. Unless you lessen the workload of employees and workers, similar accidents may recur. I am not saying that this particular accident is only due to the failure of the workers, but if you keep 12, 13 or 14 hours per day as working hours, then it is very much posible that the workers may not be in a position to carry out their responsibilities properly.

Finally, I would again like to stress this point, that non- accountability is the rule of the day. I want to know whether the Ministry will come out sincerely to find out the real reasons behind this kind of accidents and whether the Ministry will take appropriate steps to see that this kind of accidents do not occur in the future.

Thank you, Sir.

श्रीमती सुषमा स्वराज (हरियाणा) : उपसभाध्यक्ष जी, कल हुई रेल दुर्घटना के बारे में जो वक्तव्य मंत्री जी ने सदन में रखा है उससे मैं संबंधित कुछेक सवाल पूछना चाहती हूं। उन्होंने अपने स्टेटमेंट में कहा है :

> "Prima facie, the collision occurred due to the driver of 1144 Chhapra-Gwalior Mail overshooting the reception singals."

इसका मतलब है कि ड्राइवर की गलती से के कारण यह दुर्घटना हुई और वह गलती जिसमें लापरवाही एक प्रमुख पहलू था। उपसभाध्यक्ष जी, आप जानते हैं कि इस तरह की दुर्घटनाओं में लापरवाही हमेशा ही एक प्रमुख पहलू रहता है। मुझे तो यह कहने में बिल्कुल संकोच नहीं लग रहा है कि हाल में पिछले एक मास में जिस तरह की दुर्घटनायें हुई हैं उससे रेल मंत्रालय में लापरवाही अपवाद न रह करके नियम बन गई है। आपने देखा होगा पिछले एक महीने में ऐसी-ऐसी घटनायें, दुर्घटनायें सामने आई हैं जो न कभी देखी, न सुनी गई। बहुत पुरानी घटनाओं का जिक्र मेरे साथी एम०ए० बेबी कर रहे थे, लेकिन में हाल की घटना की बात कहती हूं। कभी आपने देखा या सुना कि एक रेलगाड़ी बिना ड्राइवर के चलते हुये एक किलोमीटर, दो किलोमीटर नहीं, 110 किलोमीटर तक निकल जाये। उसमें ड्राईवर नहीं हो वह रेलगाड़ी दौड़ती हुई चली जाये।

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर) : पायलटलैस ट्रैन का यह सिग्नल है और यह आने वाला है।

श्रीमती सुषमा स्वराज : ड्राइवर है नहीं और 110 किलोमीटर तक गाड़ी जा रही है और रेलवे अधिकारी असहाय बन कर देख रहे हैं। इससे भी जो बुरी बात है ..(व्यवधान)

एक माननीय सदस्यः यह नया इंवेंशन है।..(व्यवधान)

SHRI MENTAY PADMANABHAM (Andhra Pradesh): A train running without a driver does not meet with any accident but trains with drivers get involved in accidents.

श्रीमती सुषमा स्वराजः उपसभाध्यक्ष जी, दो घंटे तक गाड़ी का दौड़ना इतना दुर्भाग्यपूर्ण नहीं है जितना दुर्भाग्यपूर्ण यह है कि रेलवे अधिकारी असहायता की स्थिति में देखते रहे और दो घंटे तक उन्हें कोई उपाय नहीं सूझा कि इस गाड़ी को किस तरह से रोका जाये। अगर उसमें बैठा हुआ वह 25 साल का नौजवान अपनी जान हथेली पर रख करके कूदता-फांदता हुआ रेलवे इंजन तक न पहुंचता तो न मालूम उस दिन कितनी बड़ी दुर्घटना होती ? कितनी गाड़ियां आपस में भिड़तीं कितने लोग हताहत होते और कितने लोग घायल होते ? हम इसका अनुमान भी नहीं लगा सकते । यह तो उसने हिम्मत की कि जिसने इंजन के अन्दर जाकर के बिना किसी जानकारी के होते हुये भी तमाम बटनों को दबाकर उस गाड़ी को रोका । इसी तरह अभी परसों दिल्ली जैसे जंक्शन पर कर्णाटक एक्सप्रैस की बोगी धुलाई के लिये जाती है और वर्कशाप में घुस जाती है । वहां जाकर तबाही मचाती है । अखबार लिखते हैं तीन, पी0टी0आई0 कहती है कि 6 लोग मारे गये और कितने ही लोग घायल हुये । उसके दो दिन बाद यह तीसरी दुर्घटना होती है। जिस दुर्घटना के अन्दर भी मंत्री जी स्वयं मान रहे हैं कि ड्राईवर की लापरवाही के कारण यह दुर्घटना हुई है। मैं मंत्री जी से एक आश्वासन लेना चाहती हूं क्योंकि उन्होंने अपने आखिरी पैराग्राफ में लिखा है :

> "A country-wide drive has also been ordered to monitor critical aspects of working, particularly, the performance of the staff involved in train running and train pasing duties."

कि यह ड्राइव कहीं रस्मी बनकर तो नहीं रह जायेगी ? अगर इस ड्राइव को वाकई सफल और सार्थक बनाना चाहते हैं, क्या आप इस ड्राइवर के चलते केवल इतना आश्वासन सदन को दे सकते हैं कि अगले एक महीने में कोई रेल दुर्घटना नहीं होगी ? इस ड्राइव को आप एक अभियान के तौर पर चलाइये। मैं आगे की बात नहीं कर रही हूं, केवल एक महीने की एशोरेंस क्या मंत्री जी दे सकते हैं ? पिछले एक महीने में तीन भंयकर रेल दुर्घटनायें यह सदन देख चुका है, तो कम से कम अगले एक महीने का आश्वासन क्या आप देंगे ?

दूसरा मेरा सवाल है कि मंत्री जी ने बड़ी उदारता से कहा कि मृतकों को 10 हजार रुपये दे करके हमने राशि बढ़ा दी है, आपने मृतकों के ऊपर बहुत एहसान किया, दस हजार रुपये की तात्कालिक सहायता जो दे दी। मुझे तो कांग्रेस का घोषणा-पत्र याद आ रहा है। आपने कहा था कि 100 दिन में कीमतें कम कर देंगे । लगता है मनुष्य की जान की कीमत कम करके ही आप केवल अपना वायदा निभाह रहे हैं, बाकी तमाम चीजों की कीमतें तो बढ़ गई हैं। हां, मनुष्य की जान की कीमत जरूर आपने कम कर दी है। अपना वायदा आप यहां जरूर निभा रहे हैं। उप- सभाध्यक्ष जी, मैं पूछना चाहती हूं कि मंत्री जी ने कहा है कि कंपेन्सेशन रेलवे क्लेम्ज ट्रिब्यूनल के माध्यम से दिया जाता है। इस तरह के बाद की जो राशि है वह रेलवे क्लेम्ज ट्रिब्यूनल देगा । मैं मंत्री जी से जानना चाहती हूं कि यह ट्रिब्यूनल सामान्यतः कितने दिनों के अन्दर इस तरह की राशि का फैसला कर देता है जो उस व्यक्ति को पेबल होती है ? और कितने समय में वह राशि मृतक के रिश्तेदार को सामान्यतः मिल जाती है? मंत्री महोदय के पास आंकड़े होंगे, वह यह बता दें कि आपने सबसे कम कितनी देर में रेलवे क्लेम्ज ट्रिब्यूनल में यह

फैसला किया है और कितनी देर में मृतक के रितेदार को यह राशि मिल जाती है और सबसे कम कितनी देर में इस पर्टिकुलर केस में यह राशि आप मृतक के रिश्तेदार को दिलवायेंगे ? तीसरा सवाल, उन्होंने एक स्टेटुटरी इंक्वायरी जो इनीशिएट की है, उसमें तारीख तो दे दी कि –

"It will commence on 7th August, 1991."

इस में मंत्री जी कमेंसमेंट इतना मटैरियल नहीं है जितना यह है कि यह इक्वायरी कब तक खत्म हो जायेगी और इसकी रपट कब तक आ जायेगी? हम यह जानने में ज्यादा इंटरेस्टेड हैं कि क्या कोई समय सीमा तय की गयी है? 7 अगस्त, 91 को शुरू हुई इंक्वागरी कितने दिनों में रपट देगी? हालांकि हम जानते हैं आश्वासन देने के बाद भी आप उसकी अवधि बढ़ाने के लिये आयेंगे ? यह एक रस्म बन गयी है । जांच आयोग की रपट वर्षों तक नहीं आ पाती हैं, लेकिन कम-से-कम अपनी ओर से कोई समय सीमा आपने तय की है या नहीं की हैं?

यही सवाल मैं माननीय मंत्री जी से पूछना चाहती हूं ।

DR. YELAMANCHILI SIVAJI (Andhra Pradesh): Sir, this tragic accident is relating to some human failure. I would like to know from the hon. Minister why the railway accidents are increasing since this Government came into office. It appears that there have been seven or eight accidents since this Government came into office.

Several commissions were appointed earlier on similar accidents, and they have made recommendations on several aspects. I do not know what has happened to their reports. Are they gathering dust in the cupboards of the Railway Board, or has any action been initiated on the proposals that were made by them?

As mentioned earlier, last week we were discussing about a train which ran without a driver. On the other hand, trains are colliding on the platforms. Is there any proposal under the consideration of the Government to eliminate the drivers so that they run safely without drivers since that train ran for 150 km. and passed 13 stations without any accident at all, whereas this train running with a driver, collided with a stationary train on the platform? So, it is obvious from this finding that it is better to run the trains without drivers. As mentioned by Mr. Rajiv Gandhi several times, the country is leaping forward to the 21st century. I hope that the Railway Minister can take the railways to the 21st century by running the trains without the drivers at all. I would like to suggest to the Minister. . .

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Clarifications.

DR. YELAMANCHILI SIVAJI: Is there any proposal under the consideration of the Government to run the trains without drivers.—this is seeking a clarification—because they proved to be very safe compared with the trains with drivers? So, I would like to know from the hon. Minister to consider this proposal and to convey the whole thing....

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): You want such pilotless trains with safety to run.

DR. YELAMANCHILI SIVAJI: I would like to know this from the hon. Minister. He has said that he visited the accident spot. What are his findings? What are his observations? What steps have been taken to eliminate the sufferings of the injured and others?

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Dr. Ratnakar Pandey. I don't see him. Mr. Kapil Verma.

SHRI KAPIL VERMA (Uttar Pradesh): Thank you very much, Sir, for allowing me to ask a few clarifications.

The first thing I would like to know is this. The number of unfortunate deaths is nine, and 28 persons have received injuries. There is no indication of how

[Shri Kapil Verma]

many of our military personnel were injured or killed. This is a very serious accident. Various newspapers which have come from my area, the Lucknow-Kanpur area, Hindi as well as English which I have seen, in fact, give a different figure. So, this requires clarification.

The statement says that prima facie there was something wrong with the driver who overshot the reception signals. I would like to know how it happened. Was the signal system all right?

[THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) *in the Chair.*]

Was the track maintenance all right? How did it actually happen? This must be gone into, because we cannot be oblivious of the fact that this accident involved a military special train also. There was an incident of terrorist activity at the Lucknow Railway Station. There was a big blast there killing many people. In Kanpur and in the Tarai area, there have been many such incidents. Both the Ministers had gone to the site of the accident. Do they rule out sabotage or the hand of the terrorists?

In the third paragraph from below, the Minister, in his Statement says: "A countrywide drive has also been ordered to monitor critical aspects of working..." What is exactly going to be taken up in drive? How long will it last? Will there be a Committee and who will be the Officers doing all this? I would like the Minister to throw some more light on this. Since various Commissions of enquiry into accidents were appointed from time to time, I would like to know if any instructions have been issued as a follow-up of the decisions taken on the inquiry commission reports, particularly the one which was appointed after a train accident in Kerala, whost report is out already. After these reports are received, Government considers them and takes action. My point is, are some guidelines issued in that context after the enquiry to show what lessons have been drawn from those accidents?

Both the Ministers went there. Mr. Jaffer Sharief was the Railway Minister in an earlier Government also. They must have seen things for themselves. What apart from the fact that the driver was responsible for it, did they find? I would like to know what *prima facie* was their view. Were the rescue operations all right and satisfactory?

Hindi newspapers say the villagers around the place of the accident came in large numbers after they heard the loud noise of accident. They stopped the trucks plying on the road and sent seriously injured people to Unnao and several other hospitals some 80 or 100 kilometres away. They were doing it completely on their own. They immediately took up the relief operations. This is what happens. Our people rise to the occasion and they have to be congratulated for this. Is the Minister satisfied that the rescue operations were undertaken immediately and in time? I would like to have answers to these questions.

श्री ईश दत्त यादव :(उत्तर प्रदेश): माननीय उपसभाध्यक्ष जी, कल जो ट्रेन दुर्घटना हुई, वह अत्यन्त ही दुखद है। इसके पहले भी और बराबर इस तरह की देश में रेल-दुर्घटनायें होती रहीं और जिस तरह से माननीय मंत्री जी ने संवेदना, प्रकट की है, घायलों और मृतकों के प्रति यही परम्परा है, बराबर, मझको लगता है, संवेदना प्रकट करने की और कुछ धनराशि दे देने की। मैंने समाचार-पत्र में भी पढ़ा है, श्री मल्लिकार्जुन जी का बयान कि लापरवाही और अनुशासनहीनता बर्दास्त नहीं की जायेगी। मान्यवर, मैं समझता हूं कि इस तरह का मंत्री लोगों का बयान देना परम्परागत हो गया है। मत्री लोग बयान दे देते हैं, कुछ धनराशि दे देते हैं और फिर घटनायें होती रहती हैं, पुनरावृत्ति होती रहती है। मेरा तो यह आरोप है, माननीय मत्री जी पर नहीं, उनके विभाग पर, क्योंकि ये तो अभी नय-नये आये हैं, परन्तु इस प्रकार की दुघर्टनाओं की पुनरावृत्ति न हो, इसके लिये रेलवे विभाग द्वारा कोई भी प्रयास नहीं किया जाता है। मेरा ऐसा पक्का विश्वास है और सुषमा स्वराज जी अभी कह रही थीं और इस सदन में प्रश्न के जरिये भी उठा था कि एक ट्रेन 130 किलोमीटर बिना ड्राईवर के चली गयी। वह भगवान भरोसे था और मूझे लगता है कि यह

सरकार भी अब भगवान भरोसे ही चल रही है। मंत्री जी का बयान भी मुझे अधूरा लगता है। यह मौके पर गये इनकी बड़ी कृपा हुई, इनका उत्तरदायित्व भी था कि मौके पर जाये लेकिन पूरी स्टेटमेंट पढ़ने के बाद यह कहीं नहीं मिलता है कि जो 9 लोग मारे गये, वे कौन लोग थे। प्रारम्भिक जांच....

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): It is not there.

SHRI ISH DUTT YADAV: Yes, Sir. that is not there.

और इसलिये मैं जानना चाहता हूं, मैंने समाचार-पत्र में पढ़ा है जो नाम आये हैं, 5 नाम आये हैं। संभव है, सही हों, संभव है, गलत हों, लेकिन मंत्री जी तो घटना-स्थल पर गये थे और इनको जरूर जानकारी हुई होगी। यह 5 नाम जो आये हैं, ये मिलिट्री के लोगों के नाम हैं—सूबेदार रंजीत सिंह राठौर (राजपूत राइफल्स), दल बहादुर हजरत मियां, हवलदार हरीश चन्द्र शुक्ल, (37वीं वाहिनी पी०ए० सी०) और मेवाराम शर्मा इन लोगों के नाम समाचार-पत्र में हैं। मैं जानना चाहूंगा, मंत्री महोदय से कि क्या ये नाम सही हैं या आपकी प्रारम्भिक जांच से किन-किन शवों की पहचान हुई है? यह आपने अपने बयान में नहीं किया है और मैं चाहूंगा कि आप जब उत्तर दें, तो इस पर भी प्रकाश डालने की कृपा करें।

दूसरी चीज मैं माननीय मंत्री जी से यह जानना चाहूंगा कि धमकी तो इन्होंने दे दी कि अनुशासनहीन व्यक्ति को और लापरवाही करने वाले को बख्शित नहीं किया जायेगा, लेकिन दो घटनायें, जो इसके कार्यकाल में दिल्ली में हुई हैं और जो बिना ड्राईवर के ट्रेन चली हैं, उनमें इन्होंने अब तक क्या कार्यवाही की है? अगर कोई कार्यवाही अब तक की होती या समाचार-पत्रों में आ जाती, तो इस तरह की दुर्घटनायें न होतीं तथा इनके कर्मचारी और अधिकारी भयभीत रहते।

तीसरी बात, मान्यवर, मैं मंत्री जी से यह जानना चाहूंगा कि जितनी दुर्घटनाएं होती हैं, बहुत कारण होते हैं लेकिन दो कारण बराबर सामने आते हैं—एक तो चालक की गलती थी और दूसरे प्वांइट मैन की गलती थी जिसने रेल लाइन को ठीक नहीं किया। तो क्या मंत्री महोदय यह बताने की कृपा करेंगे कि जो ड्राइवर की लापरवाही से एक्सीडेंट होते हैं, दुर्घटनाएं होती हैं तो कहीं ऐसा तो नहीं कि आपके ड्राइवर अक्षम हो गए हों—आंखें उनकी खराब रहती हों, शराब पीए रहते हों या शारीरिक दृष्टि से वे कमजोर हो गए हों और इस प्रकार की घटनाएं घट जाया करती हों? मैं, मान्यवर, आपके माध्यम से मंत्री जी से जानना चाहूंगा कि क्या इस तरह की कोई मंत्री जी योजना बनाएंगे? अगर कोई ऐसी योजना आपके विभाग में है तो बहुत अच्छा है और अगर नहीं है तो क्या इस प्रकार का कोई नियम बनाएंगे कि हर 6 महीने के बाद या एक साल के बाद ड्राइवर की शारीरिक परीक्षा होती रहे और उनको कोई बुरी लत शराब वगैरह की नहीं है, इसकी भी जांच होती रहे? क्योंकि महोदय, जो मेरी जानकारी है समाचर पत्रों के माध्यमों से, उसमें ऐसा लगता है कि ड्राइवर लोगों की आंखें कमजोर होती हैं या ये शराब पीए रहते हैं और इन सब कारणों से रेल दुर्घटनाएं हो जाती हैं।

मान्यवर, अंतिम चीज जो मैं जानना चाहता हूं? यह ट्रेन-छपरा-ग्वालियर चली बिहार से, इसको जाना था मध्य प्रदेश में, दुर्घटना उत्तर प्रदेश में हो गयी कानपुर के पास और दुर्घटना किस ट्रेन से हुई है जो विशेष मिलट्री ट्रेन थी। क्या मंत्री जी इस बात की भी जांच करायेंगे कि इसके पीछे कोई साजिश तो नहीं थी? विशेष ट्रेन जिसमें संभवतः हथियार भी जा रहे थे और सैनिक भी जा रहे थे और समाचार-पत्रों में जो जानकारी है इसमें मरे भी सैनिक ही हैं। तो क्या मंत्री जी कृपा करके इस बात की भी जांच करायेंगे कि इसके पीछे कोई साजिश थी?

[Shri Isr Dutt Yadav]

अंत में, मान्यवर, मैं जानना चाहूंगा कि माननीय मंत्री जी ने अपने बयान में कहा है :

> Prima facie, the collision occurred due to the driver of 1144 Chhapra-Gwalior Mail overshooting the reception signals. As a result of the accident, 9 persons lost their lives and 28 persons sustained injuries."

और इन्होंने अपने बयान में कहा है कि :

> "Four Railway staff including the driver of 1144 Chhapra-Gwalior Mail have been placed under suspension."

तो ड्राईवर का तो आपने अपने बयान में बता दिया कि उसको सस्पेंड कर दिया गया है और अन्य तीन आपने किनको सस्पेंड किया और किस कारण से आपने सस्पेंड किया, मैं चाहूंगा कि इस पर भी आप प्रकाश डालने की कृपा करेंगे और इसलिए मैं कह रहा हूं मान्यवर, माननीय मंत्री जी जो मौके पर गये थे, घटनास्थल पर गये थे, पूरी जांच-पड़ताल करके आये हैं तो इनको मुकम्मिल और पूरा बयान देना चाहिये था, इस तरह का जो बयान है वह पर्याप्त नहीं है ।

श्रीमती कमला सिन्हा (बिहार) : उपसभाध्यक्ष महोदय, कई प्रश्न पूछे जा चुके हैं, मैं उनको दोहराना नहीं चाहूंगी। मैं मंत्री जी से यह जरुर पूछना चाहूंगी कि इतनी जल्दी-जल्दी रेल गाड़ियों का एक्सीडेंट होना अच्छा नहीं है—देश के लिये भी नहीं और सरकार के लिये भी नहीं । मैं यह भी जानती हूं कि सरकार इस संबंध में इस्तीफा देने वाली है नहीं चाहे हम डिमांड भी करें । लेकिन कम से कम हालत को सुधारने का काम तो करना ही चाहिये ।

रेल गाड़ी चलाने का जो काम होता है इसमें रेल मंत्रालय के नीचे तबके के मजदूर लगे रहते हैं । उनकी वर्किंग कंडीशंस ठीक नहीं होती । ऊपर के तबके के आफिसरान की हालत तो बहुत अच्छी है लेकिन लाईन मेन से लेकर, पोइंट मेन से लेकर, गैंग मेन से लेकर रेलवे ड्राईवर जिस कंडीशंस में काम करते हैं उसकी क्या कभी दोबारा जांच करायी जाती है ? गैंग मेन को मैंने देखा है क्योंकि रेलवे मजदूर संगठनों से मेरा संबंध है, उनको खाली पैर रेल के रिपेयर के लिये जाना पड़ता है, जूता तक नहीं मिलता उनको । गरमी की चिलचिलाती धूप में उनको छाते का भी प्रबंध नहीं किया जाता है । पोइंट मेन जिनको समय पर वहां पर काम करना होता है उनकी जो वर्किंग कंडीशंस इतनी खराब है कि आप कल्पना नहीं कर सकते । तो मैं आपसे यह जानना चाहूंगी कि जो इस ट्रेन पर ड्राइवर था वह कितने घंटे से गाड़ी चला रहा था । ऐसा तो नहीं कि वह ओवर वर्क था । मैं यह कतई मानने के लिये तैयार नहीं हूं कि रेल के ड्राइवर शराब पीकर गाड़ी चलाते हैं, क्योंकि मैंने ड्राइवर्स को नजदीक से देखा है, वह हमारे साथ संगठनों में काम करते हैं । मैं यह मानने के लिये तैयार नहीं हूं कि ये शराब पीकर रेलगाड़ी चलाते हैं । उनको अपनी जिम्मेदारी का अहसास है, वह जिस गाड़ी को चलाते हैं उसमें हजारों लोग सवार होते हैं, उनकी जिंदगी की जिम्मेदारी है उन पर । लेकिन मैं इतना जरुर पूछना चाहूंगी मंत्री जी से कि यह ड्राइवर उस ट्रेन में कितने घंटे से काम कर रहे थे ? उनको जितने घंटे काम करना चाहिये था—आठ घंटे उससे ज्यादा तो काम नहीं कर रहे थे ? ओवर वर्क तो नहीं थे ? और ट्रेन का जहां पर यह पोइंट चेंज करना था जैसा आपने कहा।

यह जो पोइंट चेंज करना था क्या उसके बाद कोई टैम्परिंग तो नहीं हुई थी उसमें ? क्योंकि यह फौजी गाड़ी के साथ एक्सीडेंट हुआ है ।

यह एक्सीडेंट हुआ है एक फौजी गाड़ी के साथ और फौजी लोग ही मरे हैं। तो संभव है कि प्वाइंट्समैन

को चैंज किया हो, उसके बाद किसी ने उनके साथ टैम्पर किया हो। इसलिए आप केवल रेलवे वर्कर को दोषी ठहराकर उनको सज़ा न दें बल्कि पहले पूरी बात की तहतीकात करा लें।

महोदय, दूसरी बात मैं यह कहना चाहती हूं कि रेलवे में जो परमानेंट नेचर का काम है उसको ठेकेदारों के ज़रिए कराने का काम बंद कीजिए। पिछले कई सालों से परमानेंट नेचर के काम को ठेकेदारों के ज़रिए कराया जा रहा है, यहां तक कि सिग्नलिंग का काम भी ठेकेदार के मजदूरों से कराया जाता है जिसके कारण इस तरह की दुर्घटनाओं में वृद्धि हो रही है। इसलिए मेरा निवेदन है कि यह काम आप स्काई स्किल्ड लेबर से कराइए और रेलवे के ट्रैक्स को ठीक से मैंटेन कराइए ताकि इस तरह के एक्सीडेंटस की पुनरावृत्ति न हो।

महोदय, मंत्री जी ने यह कहा है कि—

"A country-wide drive has also been ordered to monitor critical aspects of working, particularly, the performance of the staff involved in train running and train passing duties."

ठीक है, स्टाफ की जिम्मेदारी को तो आप देखिए लेकिन उनके काम की कंडीशस को भी आप देखिए। केवल एक तरफा विचार करके निर्दोष व्यक्तियों को सजा मत दीजिए।

श्री शब्बीर अहमद सलारिया (जम्मू और कश्मीर) : जनाबे, आली, आपका बहुत-बहुत शुक्रिया कि आपने मुझे मौका दिया कि मैं चंद सवालात मुअज्जिज़ वजीर साहब से पूछ सकूं। पहला सवाल जो मैं ऑनरेबल वज़ीरे रेलवे से पूछना चाहूंगा वह यह है कि यह जो 1144 छपरा-ग्वालियर मेल है, यह जिस ट्रैक पर आकर खड़ी होना चाहती थी, क्या वह उसका यूज्अल ट्रैक था? साथ ही यह जो मिलिट्री स्पेशल थी क्या वह उसी दिन वहां खास तौर पर आ गई और उसी ट्रैक पर खड़ी हुई।

दूसरा सवाल मैं उनसे यह पूछना चाहता हूं कि यह जो सिग्नल्स को ओवर-शटिंग करने की बात कही गई है, उसका मतलब क्या यह है कि वह सिग्नल डाऊन नहीं थे और इसके बावजूद वह ट्रेन वहां से गुजर गई या इसके मायने यह है कि सिग्नल के मुताबिक वहां से उस ट्रेन का गुजरना जायज नहीं था और वह फिर भी वहां से गुजरी। तो फिर कहा जा सकता है कि जो उसका ड्राइवर हैं, उसने गलती की या जो प्वाइंटसमैन हैं, उसने गफलत की।

तीसरा सवाल जो मैं माननीय मंत्री जी से पूछना चाहूंगा वह यह है कि जो पिछले वक्त में एक्सीडेंट्स हुए हैं, क्या उन सबकी तहकीकात आज तक मुकम्मल हुई है? अगर नहीं हुई है तो उसका कारण क्या है?

चौथा सवाल जो मैं मोहतरम वजीर साहब से पूछना चाहूंगा वह यह है कि यह जो राशि मुकर्रर की गई है उन लोगों के परिवारों के लिए जो मर गए और उन लोगों के लिए जो जख्मी हुए, क्या यह रकम उस रकम में से निकाल दी जाएगी जो कि अल्टीमेटली रेलवे क्लेम्स ट्राइब्यूनल अवार्ड करेगा या यह रकम उससे इंडिपेंडेंट होगी?

पांचवां सवाल जो मैं मोहतरम वजीर साहब से पूछना चाहूंगा वह यह है कि आपने बताया है कि आप इसके क्रिटिकल ऑस्पैक्ट्स और इसकी वर्किंग, खास तौर से स्टाफ की परफॉरमैंस को मॉनिटर करने के लिए एक कंट्रीवाइड ड्राइव शुरू करेंगे। तो आज तक जो एक्सीडेंट्स हुए हैं उनमें यह मानिटरिंग नहीं किया गया। अगर किया गया है तो उससे क्या सबक मिलता है? क्या उससे कोई रोशनी नहीं मिलती जिसको मद्देनजर रखते हुए यह फैसला किया जा सके कि ये घटनाएं रोज-ब-रोज क्यों बढ़ती जा रही हैं?

†[شری شبیر احمد سلاریہ : جناب عالی آپ کا بہت بہت شکریہ - کہ آپ نے مجھے موقع دیا کہ میں چند سوالات معزز وزیر صاحب سے پوچھ سکوں - پہلا سوال جو میں آنریبل وزیر ریلوے سے پوچھنا چاہونگا وہ یہ جو ۱۱۴۴ جھیرا گوالیار سیل ہے - یہ جس ٹریک پر جاکر کھڑی ہونا چاہئے تھی - کیا وہ اسکا پروزول ٹریک تھا - ساتھ ہی یہ جو ملٹری اسپیشل تھی کیا وہ اسی دن وہاں خاص طور پر آ گئی اور اسی ٹریک پر کھڑی ہوئی -

دوسرا سوال میں ان سے پوچھنا چاہتا ہوں کہ یہ جو سگنل کو اوور شوٹنگ کرنے کی بات کہی گئی ہے اسکا مطلب کیا یہ ہے کہ وہ قانون نہیں تھے باوجود وہ ٹرین وہاں سے گزر گئی یا اس کے معنی یہ ہیں کہ سگنل کے مطابق وہاں سے اس ٹرین کا گزرنا جائز نہیں تھا اور وہ پھر بھی وہاں سے گزر گئی - تو پھر کیا جا سکتا ہے کہ جو اسکا ڈرائیور ہے اسکی غلطی کی یا جو پوائنٹس میں ہے اسکی غفلت کی -

تیسرا سوال جو میں مانیئے منتری جی سے پوچھنا چاہونگا وہ یہ ہے کہ جو پچھلے وقت میں ایکسیڈینٹس ہوئے کیا ان سب کی تحقیقات آج تک مکمل ہوئی ہیں اگر نہیں ہوئی ہیں تو اسکا کارن کیا ہے -

چوتھا سوال جو میں محترم وزیر صاحب سے پوچھنا چاہونگا وہ یہ ہے کہ جو راشی مقرر کی گئی ہے ان لوگوں کے پریواروں کیلئے جو مر گئے ہیں اور ان لوگوں کیلئے جو زخمی ہوئے ہیں - کیا یہ رقم اس میں سے نکال دی جائیگی جوکہ الٹیمیٹلی ریلوے کلیمس ٹرائبونل اوارڈ کرےگا یا یہ رقم اس سے انڈیپینڈنٹ ہوگی -

پانچواں سوال جو میں محترم وزیر صاحب سے پوچھنا چاہونگا وہ یہ ہے کہ آپ نے بتایا ہے کہ آپ اسکے کریٹیکل آسپیکٹس اور اسکی ورکنگ خاص طور سے اسٹاف کی پرفارمنس کو مانیٹر کرنے کیلئے ایک کنٹری وائڈ ڈرائیو شروع کرینگے - تو آج تک جو ایکسیڈینٹ ہوئے ہیں انمیں یہ مانیٹرنگ نہیں کیا گیا ہے تو اس سے کیا سبق ملتا ہے - کیا اس سے کوئی روشنی نہیں ملتی جسکو مد نظر رکھتے ہوئے یہ فیصلہ کیا جا سکے کہ یہ گھٹنائیں روز بروز کیوں بڑھتی جا رہی ہیں -]

†[ ]Transliteration in Arabic script.

श्री राम नरेश यादव (उत्तर प्रदेश) : महोदय, कानपुर में जो रेल दुर्घटना हुई वह बहुत दुखद है। इस बयान को पढ़ने के बाद मुझे लगता है कि ऐसे समय में जब कि माननीय मंत्री जी सूचना पाने के पश्चात् घटना स्थल पर जानकारी करने के लिए और किस तरह से लोगों को राहत पहुंचाई जाए, उस संबंध में तत्काल कदम उठाने के लिए गए। लेकिन इसके बावजूद भी वक्तव्य में कुछ ऐसी बातें रह गई हैं जिनके बारे में कल्पना करने के अतिरिक्त कोई बात दिखाई नहीं पड़ती है। यदि वे बातें भी आ गई होती तो सुबह हमने जो जानकारी लेने का प्रयास किया था, वह हासिल हो जाती।

श्रीमन, वक्तव्य में आपने कहा है गाड़ी के इंजिन के बाद तीन माल डिब्बे थे जो थे 1154 छपरा-ग्वालियर मेल के वह पटरी से उत्तर गए। उतरने के बाद क्या हुआ? इंजिन को कितनी क्षति पहुंची? डिब्बों की टूट फट कितनी हुई? किस तरह से उन डिब्बों में से जो मलवा निकाला गया? उनमें शव निकाले कि नहीं क्योंकि समाचार-पत्रों में यह है कि अभी भी उसमें से कुछ निकल रहे हैं और उसके लिए प्रयास किए जा रहे हैं। इसलिए माननीय मंत्री जी चूंकि वक्त पर गए थे इसलिए वह बताएं कि क्या यह सही है कि उसमें सचमुच 9 ही व्यक्ति मरे? आखिर दो गाड़ियों की टक्कर हो रही है तो लगता है कि मरने वालों की संख्या अधिक हो सकती है।

दूसरी बात यह है कि अभी मेरे कुछ साथियों ने कहा कि जितने पैसेंजर गाड़ियों में थे उनमें कितने जवान मिलिटरी के थे? साथ ही यह भी बात आई है कि जो लोग अस्पताल में भरती किए गए हैं उनमें से बहुतों की हालत बहुत ही चिन्तनीय है। क्या यह बात सही है? अगर सही है तो उसके लिए क्या प्रयास किया गया है?

साथ ही साथ यह बात भी अपने आप में विरोधाभास लगती है कि आपने एक ड्राइवर को इसमें दोषी पाया। दूसरे पेज पर आपने लिखा है कि 4 लोगों के खिलाफ कार्यवाही की है। यह बात सही है कि अगर वह 3 ही दोषी थे तो प्रथम दृष्टया आपने एक ड्राइवर को दोषी पाया है? उस ड्राइवर के साथ तीन अन्य कर्मचारियों को भी प्रथम दृष्टया दोषी पाया गया तो उनको निलंबित किया गया है? लेकिन इस बात का न होना कि किस परिस्थिति में उनके खिलाफ कार्यवाही की गई है, स्पष्ट नहीं होता। यह भी मंत्री जी बताएं।

आपने 7 अगस्त, 1991 की जांच की कार्यवाही शुरू की। ऐसा होता है कि जांच बहुत दिनों तक चलती रही है। मैं जानना चाहता हूं कि क्या एक महीने के अंदर जांच कार्य खत्म करने का निदश देंगे और सदन को भी बताएंगे कि, विश्वास में लेंगे कि उसके बाद क्या-क्या कार्यवाही करने की बात आपने सोची है? जो इधर उधर के यात्री होंगे उनके परिवार वालों को रेडियो, टी०वी० या अन्य माध्यमों से खबर देने के लिए आपने केन्द्र बनाने या इसी प्रकार की कोई व्यवस्था की है? फिर जो लोग मरे हैं उनके परिवार के लोगों के लिए जो अनुग्रह धनराशि है वह तो देंगे ही और जो ट्राइब्यूनल फैसला करेगा वह भी देंगे ही लेकिन इसके साथ क्या सरकार रेलवे विभाग की ओर से इन्हें कोई नौकरी में रखने की व्यवस्था करेगी यह प्रश्न म आपसे जानना चाहता हूं।

SHRI T. A. MOHAMMED SAQHY (Tamil Nadu): Sir, the statement made by our Railway Minister does not contain the full facts though it is not an encyclopaedia of the occurrence. It lacks some information. In the course of a week there are a number of railway accidents. Perhaps it may be occurring every day in a large country like India but only some of the accidents are reported in the newspapers. Some three days ago a train ran without its driver. It travelled safely nearly 140 kilometres.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): That has been asked. You need not repeat. You have to ask clarifications. Since it has been asked you need not repeat.

SHRI T. A. MOHAMMED SAQHY: Day before yesterday the train went to the workshop to get repaired, that is Karnataka Express. Today one train collided with a special train, that too in a loop line. Once a train is placed in a loop line the points are closed so that another train may not come on the same line. Even in the rail machine a coin to be put is prescribed. If you put a wrong coin the coin will not operate the machine, the coin will drop inside. Why is it so? We have developed so much of technologies and other things. Even then we could not stop these accidents. When a train is already on a track another train cannot come and overlap headlong. This accident has taken away 9 lines of military personnel and civilians. We talk about compensation we talk about inquiries; we talk about so many other things. But after some time we forget it and close the chapter. Repeatedly it happens. There must be a full-stop to these types of procedure. What are we doing for that? We have done absolutely nothing. We appoint commissions, but we do not follow up the commission's report. The follow-up must be there. Even that much we are not doing. In the fact-sheet it has been given that the accidents which occurred due to....

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Please conclude .

SHRI T. A. MOHAMMED SAQHY: ...failure of railway staff constitute the largest casualties. It was 62 per cent in 1987-88, 65 per cent in 1988-89 and 68 per cent in 1989-90. It is increasing. The Ministers statement says that we will take stern action against the persons, the driver who has caused the accident. We don't want it. Drivers and other staff should be equipped well; they must be trained well; they must be staffed well. We have to decide ourselves as to whether we are going in that direction because transport accidents are lesser in the trains. In other modes of transport there are more accidents. In trains there are lesser accidents. Here the scope for accidents is very less but at the same time the escape from the accident is also very remote. We cannot escape from the accidents. For example, the special train was stationtd in the loop line.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Please conclude.

SHRI T. A. MOHAMMED SAQHY: Even if the driver of the special train knows that another train is coming over....

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): You just ask the clarifications. This is not a debate.

SHRI T. A. MOHAMMED SAQHY: Is there any proposal to equip our trains with electronic mechanism to know whether there is not already a train on the same line? The statement is silent on the measures to prevent such casualties. I want to know when the message was received by the railway officials and at what time they rushed to the spot. These details are absent in the statement. I would like to suggest that a medical team be attached to every passenger train so that in case of an accident the injured may be attended to immediately and their lives can be saved. These are my questions.

SHRI VITHALBHAI M. PATEL (Gujarat): Mr. Vice-Chairman, may I know from the honourable Minister when the compensation will be paid to the victims? Some of the victims of a rail accident which look place in Karnataka two years back have not been paid the copensation yet. The Railway Claims Tribunal takes a lot of time. You find out some formula whereby the compensation to which the victims are entitled is paid immediately. what are you going to do for expeditious payment of compensation? (ends)

SHRI B. L. PANWAR (Rajasthan): Mr. Vice-Chairman, no doubt a departmental inquiry will be there and its report will be there. When the inquiry goes on, during the course of the trial of compensation claim before the Tribunal, will the Minister assure the House that the advocate of the Railway Ministry will be instructed not to repeat all those facts which have been proved and not to repeat all those objections in the statement so as to make a *de novo* trial of the whole matter resulting in prolongation of the proceedings? Such instructions should be given to the Railway adovocate. As has been stated by my colleague just now, delay of two years or three years in paying compensation takes place only because of the unnecessary delay in conducting the proceedings.

Secondly, during the course of the debate on the Railway Budget various suggestions are made by honourable Members for prevention of railway accidents But it appears that all those suggestions are simply dumped, they are not acted upon. One of the suggestions relates to manned crossings and unmanned railway crossings. Recently there was an accident which took place at an unmanned crossing in Jodhpur in Rajasthan. For the last ten to fifteen years there has been a demand that this crossing should be manned. If that demand had been met and implemented by the railway authorities, this accident would not have taken place. There are a number of suggestions and demands in regard to accident-prone crossings and places. When accidents take place in those places compensation should be paid to the victims. In that particular case which I mentioned compensation was not paid to those victims. (ends)

SHRI JOHN F. FERNANDES (Goa): Sir, in this particular accident it is a very serious matter that negligence of the staff was probably the cause. Such accidents have become very common throughout the country. It appears that military personnel were the victims in this accident. I, therefore, want to know from the honourable Minister whether personnel from the military will be associated with this inquiry or whether there would be a separate inquiry conducted by the defence authorities. Secondly, the Minister mentioned that a statutory inquiry would be conducted. It is a common feature that accidents occur because of the negligence of the railway staff and the inquiry is also conducted by the railway authorities. Now, in order to bring an element of natural justice will be honourable Railway Minister contemplate having a separate inquiry into this accident, either a magisterial inquiry or a judicial enquiry? And the report of that inquiry should be placed before the House.

Thank you.

SHRI GURUDAS DAS GUPTA (West Bengal): Sir, the first qutstion that I would like to put to the Minister is whether the agrees that the accidents involving the Railways are abnormally on the rise in the country. It is not regarding any particular accident, but it is regarding the abnormal incrtase in the number of accidents. And, if that is true, what does the Government propose to do to tackle the extraordinary situation? His statement appears to me, if you permit me to use the language, the most hackneyed, the usual and the most unconcerned about the situation prevailing in the Railways. Therefore, I would like to ask the Minister, if the situation is an extraordinary one, what are the extraordinary precautions that the Government intendl taking? It is useless discussing the accident. What we would like to know is about the steps the Government intends to take. May I submit to you, Sir, that the Ministers come and go, the Government remain in office or go out, but the Indian Railways remain the same, dangerously unsafe for the passengers as well as for the traffic... (*Interruptions*)...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): You are passing a judgement.

SHRI GURUDAS DAS GUPTA: No, Sir, it is a fact.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Please ask only questions.

SHRI GURUDAS DAS GUPTA: Sir, I believe, in order to ask questions I must be allowed a few minutes to frame my questions... (*Interruptions*)... Governments have changed but the Indian Railways has remained the same. Why is it so? It is because the Railways are functioning without any accountability. It is the lack of accountability that has landed the Railways in this dangerous situation. My second question to the Minister is as to how he is going to tackle this situation. My third question to the Minister is ragrding the work involving the security of the Railways being handed over to contractors. I do know the culture that prevail in the Railways of off-loading the work to the contractors. But, is the Minister aware that important works such as maintelance of the railway track, maintenance of the signalling system, safety of railways, etc., have been handed over to the contractors? As a result, the quality of work has seriously declined. I would lake the Minister to respond to it and I would like to know from him whether he intends reviewing the off-loading of the work by the Railways to the contractors.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Shri Bhattacharjee.

PROF. SOURENDRA BHATTACHARJEE (West Bengal): Sir, at the outset, I would like to say something which is not connected with the statement of the Minister. It is regarding the inadequate attention that the Press seems to have paid to an accident of this magnitude. Two prestigious Delhi papers seem to have omitted altogether reporting the accident, and the others have reported it just under a single-column heading. It could be that, since we have got so much accustomed to the news of killings everywhere, it has become practically of no importance, the killing of these nine men. I am glad at the promptness with which the Minister acted in visiting the site of the accident putting aside the rest of his work.

4.00 P.M.

The first question that occurs to me is this: Whatever might have been the difficulties with signals, drivers and other things, how, in broad daylight, one train just could jump on another train, standing train, which must have been very much visible? This raises the question of the state of mind of the driver.

Secondly, from the statement of the Minister it is not clear as to who the victims were, whether it was the people in the Sainik Special or the Military Special or the Chappra-Gwalior Express. This should have been clarified. So, it is not clear as to who the victims are.

With regard to the *ex gratia* payment, the amount has been doubled and in the statement it is mentioned that it is according to the eligibility of compensation. What does it mean? The *ex gratia* payment is a pittance. First, it was five thousand rupees in the case of the dead and one thousand rupees in the case of the injured.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Please put the questions only.

PROF. SOURENDRA BHATTACHARJEE: How long will it take for the compensation to be settled by the Claims Commissioner or people like him? This also needs to be clarified and an assurance should be given that there won't be any delay at all.

Above all, an assurance should be forthcoming from the Minister of State for Railways—I saw the Minister of Railways for some time here—that adequate precaution would be taken to prevent recurrence of such accidents. Thank you, Sir.

श्रीमती सत्या बहिन (उत्तर प्रदेश): महोदया, मैं क्वेश्चन ही पूछ रही हूं माननीय रेल मंत्री जी ने जो बयान दिया है उसमें यह स्पष्ट नहीं लग रहा है कहीं पर भी कि जो दो गाड़ियां टकराई हैं उनके इंजन कोयले के थे, डीजल के थे या विद्युत के थे यह इसमें नहीं दिया गया है, क्योंकि अगर विद्युत के इंजन होते तो निश्चित रूप से बहुत बड़ी दुर्घटना होती। जो कोयले के इंजन हैं ये निश्चित रूप से काफी पुराने हैं और उनकी काम की क्षमता काफी खराब होगी।

दूसरा महत्वपूर्ण सवाल मेरा यह कि जो दो गाड़ियां टकराई हैं, बयान यह दिया गया है कि तीन डिब्बे उतरे एक इंजन और दो डिब्बे, लेकिन यह बताया है कि वे स्पेशल ट्रेन के व सैनिक स्पेशल ट्रेन थी। जो सवारी डिब्बे बताये हैं वे ग्वालियर छपरा मेल के थे मैं जानना चाहती हूं कि इनमें कोई महत्वपूर्ण सुरक्षा सामग्री सामान भी होगा तो उसकी सुरक्षा और व्यवस्था के लिए सरकार क्या कार्यवाही कर रही है?

तीसरा, मारे गये व्यक्ति सैनिक जैसा कि अखबारों में दिया गया है। जो अन्य डिब्बे उतरे हैं वे ग्वालियर छपरा मेल, जानना चाहती हूं कि मृतक व्यक्ति किस गाड़ी के थे। ग्वालियर छपरा मेल का मुझे भी कुछ अनुभव है। दो महीने पहले मैंने भी इसी गाड़ी से गोरखपुर से कानपुर तक यात्रा की थी। इसमें बैठते हुए वाकई में डर लगता था कि यह गाड़ी पता नहीं कैसे चलती है... सरकार उस वक्त आपकी थी।

चौथा मैं जानना चाहती हूं कि कितनी रेल गाड़ियां इससे प्रभावित हुई हैं और यातायात के लिए कब तक रास्ता खुल जाएगा क्योंकि कानपुर और लखनऊ का रास्ता अवरूद्ध हो गया होगा। वहां से जाने वाले यात्रियों को कहां से होकर गुजार रहे हैं और कब तक लाईन को खाली करेंगे। महोदय, मेरा एक और प्रश्न यह भी है कि उनकी कार्यप्रणाली पर निगरानी रखने के लिए जो एक देशव्यापी अभियान चलाएंगे तो उस अभियान को क्या संगठित रूप से नियमित चलाते रहेंगे और उसमें किस प्रकार के लोगों को लेंगे। क्या उसमें टेक्निकल एक्सपर्टस होंगे, सुरक्षा कर्मी होंगे या प्रशासनिक लोग होंगे। जब तक इसको तरीके से नहीं लेंगे तब तक मान्यवर, इन दुर्घटनाओं में कमी नहीं होने वाली है। ये ही मेरे प्रश्न हैं। धन्यवाद।

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Now, Mr. Sarada Mohanty.

SHRI SARADA MOHANTY (Orissa): Mr. Vice-Chairman, Sir, I would like to ask only two or three questions.

Firstly, I would like to know whether the special train was carrying any arms and ammunition or not. If it was carrying any arms and ammunition, was there any damage or not? The second question is whether they over-shot both the outer signal and the inner signal or not. The third question is whether the Railway Department is going to give any railway service to the near relations of the deceased persons on compassionate grounds.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): Sir, the grave concern expressed by the hon. Members is, of course, a fact of reality. In relation to yesterday's accident, Sir, the hon. Members have made a few common points which are vital.

Sir, hon. Member, Shri Baby, while speaking has mentioned that the drivers have to work for 13 or 14 hours. In fact, it is not like that. They are not supposed to work more than 10 hours. However, in the present case, the driver came at 6 o' clock on duty in the morning. Hardly he had any fatigue, having travelled in the train for hardly two hours. Apart from that, the Driver had a medical examination on 23-1-1991 and the Assistant Driver also had the medical examination on 1-4-1991.

Sir, the hon. Members have also enquired about the suspension of the other staff. Sir, the Assistant Station Master, the Cabinman and the Assistant Driver have been put under suspension. Sir, it is an administrative action. However, the Commissioner

[Shri Mallikarjun]

of Railway Safety will go in depth, and after having enquired, he will come to the conclusion on the basis of which, according to the disciplinary procedures, any action which ought to be taken would be taken.

Sir, hon. Member, Smt. Sushma Swaraj, while speaking, has enquired as to how much time the Commissioner of Railway Safety will take for the inquiry. Sir, it is commencing on the 7th. That means, within three or four days, he will complete the inquiry. He has already arrived yesterday soon after he heard of the accident. And whatever physical position which he ought to see, he has seen. Apart from that evidence has to be recorded. So, for that reason, he will start his inquiry on the 7th. And it is open to any public also to give evidence. On the basis of that he will come to a conclusion.

Sir, it is true that of the persons who have died, only 4 could not be identified, and the rest have been identified. So far as injuries are concerned, 16 are of grave injuries and .12. are of minor injuries. And after this accident took place, Sir, Windows were opened at various places like Kanpur, Lucknow and Gwalior to inform about the passengers. So far as the victims of the accident are concerned, immediately medical vans were rushed, one from Kanpur side and another from Lucknow. They have been taken to the Unnao hospital. And the military personnel have been taken to the Commando hospital, Lucknow. Sir, among the dead, as has been mentioned there was only one Subedar. The rest are from the 1144 Chhapra-Gwalior Mail. No other military person has died.

Sir, a point was raised about the driver's negligence. Hon. Member Kamla Sinhaji has rightly mentioned that so far as drinking and other things are concerned, when they come on duty, a test is taken. Apart from that also, in mid-section such tests are being taken,

Sir, so far as the compensation part is concerned, some Members were enquiring, will it be deducted from the ex-gratia payment? It is not like that. Ex-gratia payment is given just to meet immediate expenses.

Another enquiry which has been made is about the time the Claims Tribunal will take to finalise the cases. Sir, normally it should not take more than two or three months, except where the claimants are not able to establish their identity. In that case the payment of compensation may be delayed. The Railways are ready to pay compensation. They have only to establish their identity.

Now, Sir, safety is a very important factor. The railway mean, particclar working in this discipline, have to be very careful. We are calling a meeting to urge upon them to pay the required attention.

Sir, so far as the accidents are concerned, it is true that the number of accidents has come down. In 1980-81 it was 1130. Now it has come down to 532. But it is not that we are satisfied. Necessary safety measures are being taken. It is also being emphasized that they should always be alert in such matters. Lastly, an hon. Member was asking whether it was a steam loco or diesel loco. Both the trains had diesel locos.

SHRI GURUDAS DAS GUPTA: I wanted the Railway Minister to tell us whether the work connected with safety is being handed over to contractors.

SHRI MALLIKARJUN: Sir, so far as the construction of the line is concerned, it is given to them. But so far as the maintenance is concerned, our staff takes care of it. So far as signalling and other things are concerned, as has been told, no private contractor is employed, because we have got our own technical people to deal with it.

No maintenance work is being done by contractors. It is done by the departmental people.

SHRIMATI KAMLA SINHA: I beg to differ. This is not correct.

SHRI GURUDAS DAS GUPTA: The Minister is misleading the House. (*Interruptions*)

SHRI MALLIKARJUN: May I say, Sir, that no maintenance work has so far been handed over to contractors?

So far as the safety measures are concerned, we are taking measures like induction of technical devices to end human element such as auxiliary warning system, track circuiting, panel inter-locking, axial counter, route relay inter-locking. We are also conducting intensive and frequent inspections of sensitive areas of train activity, monitoring the performance of the staff of practical safety categories such as drivers, guards, station masters etc. intensive training including psychological checks of staff in operational categories, surprise checks against carriage of inflammable explosive materials in passenger trains, provision of whistle boards and speed breakers, signs at the approaching of unmanned level crossings and improving visibility for road users and train drivers. These are certain measures which we are taking.

SHRI GURUDAS DAS GUPTA: Are you reading essay?

SHRI MALLIKARJUN: I have to read essay and this essay he will go and read. If he does not want me to read this essay then I don't know what I have to talk about. Sir, these are the measures the Railways are taking. In coming days Railways will give satisfactory performance in relation to ...

SHRI M. A. BABY: Sir, the Minister has said that this is the last point. Considering the seriousness of accidents wich involve lives of citizens of our country, I have asked certain pointed questions which unfortunately the Minister did not take cognizance of. Number one is the track renewal How this is being undertaken? In relation to that I have also asked how many engines and bogies have been used more than their prescribed life span.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): This is not a statement. (*Interruptions*).

SHRI M. A. BABY: We have to look at it in ... (*Interruptions*).

SHRI MALLIKARJUN: Sir, I have no objection if you permit me to mention as to how many overaged bogies and engines are with the Indian Railways. Sir, so far as the rehabilitation is concerned, 12000 kilometres are yet to be rehabilitated and every year we are earmarking certain amount which has been cleared through the Planning Commission for the rehabilitation of the tracks.

SHRI KAPIL VERMA: Sir, I want to know whether there was any damage to any army stores, or the arms and ammunition which was being carried by this train. I want to know whether the Minister rules out any sabotage.

SHRI MALLIKARJUN: There is no sabotage from the terrorists or any anti-social elements. So far as the damage to the ammunition is concerned, there is no damage to the ammunition. The train was also sent back to Kanpur. And the other train which has met with this unfortunate accident was also cleared by 1315 hrs. (*Interruptions*).

SHRI GURUDAS DAS GUPTA: He is passing judgement on everything. What for the inquiry? Sir, this is the attitude which will enable the real offenders and culprits to go scot free.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): With all this I hope... (*Interruptions*).

SHRI M. A. BABY: The fate of the inquiry of Peruman train accident where more than a hundred persons died is not yet known. Will the same fate be for this inquiry also? So far the Ministry could not find out how that accident took place.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): He has already said something. He has said that the inquiry is going on.

SHRI T. A. MOHAMMED SAQHY: Will the Minister consider sending medical team in each train?

SHRI MALLIKARJUN: At the moment no such proposal is there. However, the medical facilities are available at every divisional level.

SHRI B. L. PANWAR: I had asked one pointed question whether the objections for objections sake only will not be

[Shri B. L. Panwar]

taken by the Railways before the Tribunal just to prolong the proceedings.

SHRI MALLIKARJUN : No, Sir. There will not be any objection on the part of the Railways because Railways are more sympathetic and it is a part of their responsibility to see that compensation is paid immediately to the family of the deceased. But as I have said, in some cases where the next of the kin is not able to prove his identity and relationship with the deceased, there may be some delay but in all other cases the compensation will be paid within 2-3 months. We have about seventeen branches of the Claims Tribunals in the Railways and we will also instruct them to expedite the cases.

SHRI M. A. BABY : This is a misleading statement. There are cases of compensation not being paid even till today and I quoted the Peruman rail tragedy. It is not fair. So, there are cases where compensation has not been paid and the Minister has been very conveniently misleading the House.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) : Let us not derail the subject.

Now, with this reply of the hon. Minister, I trust the House will join in extending our heartfelt condolences, as is expected by the Government, to the bereaved families, and sense of the House will be conveyed to the berreaved families.

SHRI GURUDAS DAS GUPTA : Let us observe one minute's silence.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) : Yes

(Hon. Members stood in silence for one minutes.)

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Before we proceed, there is one special mention by Mr. Yadav which has been permitted by the Chair.

SPECIAL MENTIONS—Contd.

Law and order Situation in U.P.

श्री ईश दत्त यादव (उत्तर प्रदेश): माननीय उपसभाध्यक्ष जी, मैं कई दिनों से प्रयास में था कि उत्तरप्रदेश की शांति व्यवस्था के संबंध में भावनाओं को और प्रदेश की जनता की भावनाओं को गृहमंत्री जी तक और केन्द्र सरकार तक पहुंचाऊ आपने मुझें समय दिया इसके लिए, मैं हृदय से आपके प्रति आभार प्रकट करता हूं ।

मान्यवर, उत्तर प्रदेश में शांति व्यवस्था बिल्कुल नहीं रह गई है और वहां पर एकदम पुलिस का राज कायम हो गया है । मैं यह बात बहुत गंभीरता के साथ और बहुत कष्ट के साथ आपके माध्यम से माननीय गृहमंत्री जी तक पहुंचाना चाहता हूं । विगत समय में पीलीभीत और मुजफ्फरनगर में जो घटना हुई, आपके संज्ञान में है, मैं उनको दोहराना नहीं चाहता । रामजन्मभूमि, बाबरी-मस्जिद का जो प्रकरण है उसको भी मैं दोहराना नहीं चाहता । लेकिन, इस संदंध में एक चीज जरूर कहना चाहता हूं कि वहां की सरकार का जो रवैया है, भारतीय जनता पार्टी की सरकार का, उससे वहां उत्तरप्रदेश के अल्पसंख्यक वर्ग में भय व्याप्त हो गया है और भगवान न करे किसी दिन ऐसी स्थिति आ जाए । स्थिति तो धीरे-धीरे न केवल उत्तर प्रदेश की बल्कि संपूर्ण देश की, रामजन्म-भूमि और बाबरी मस्जिद के संबंध में वहां उत्तरप्रदेश की सरकार का जो रवैया है, उससे धीरे-धीरे विस्फोटक होती जा रही है । मैं चाहूंगा कि गृहमंत्री जी इस पर ध्यान दे और कड़ाई से शांति व्यवस्था पर विचार करें ।

मान्यवर, इन सब के अलावा वहां की सरकार, उत्तरप्रदेश की सरकार प्रतिशोध और राजनैतिक द्वेश की भावना से काम कर रही है और हमारी पार्टी समाजवादी दल और दूसरी पार्टी के लोगों का हर जगह उत्पीड़न किया जा रहा है प्रतिशोध की भावना से ।